

(d) if so, the reasons therefor and by what time a decision will be taken ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (c). New sugar factories have to establish their eligibility under the disciplines envisaged by the Sampath Committee and revised incentive schemes. To avoid unnecessary delay, concessions envisaged by the revised incentive scheme to new sugar factories are granted on a provisional basis at one or two slabs below their entitlement immediately after the project has been deemed to have been completed and its eligibility for grant of incentive established. Generally, the loans are granted to new sugar projects by Central Financial Institutions and others keeping in view their overall economic viability while taking into account the likely quantum of incentives which will be available to such a project under the revised incentive scheme. Subject to a new project satisfying all the criterion of eligibility there is no delay in the issue of provisional incentives being granted.

(d) Does not arise.

Tripartite Committee Meeting to Settle the Dispute of Stone Quarry Workers

5342. PROF. MADHU DANDAVATE : Will the Minister of LABOUR be pleased to state :

(a) whether Union Labour Minister had assured the House on 20 March, 1985 that a tripartite meeting would be held soon to settle the dispute of the stone quarry workers at Faridabad, most of whom were bonded migrant workers;

(b) if so, what steps have been taken to settle the workers' dispute through the tripartite meeting; and

(c) by what time will the dispute be settled ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c). Assurance about

holding a tripartite meeting was given. Tripartite meetings were convened on 30th March, 1985, 1st April, 1985, 16th April, 1985 and 25th April, 1985. In the meanwhile, the Hon'ble Supreme Court has given an order that a compliance report in respect of the directives issued by it in 1983 should be filed. The Supreme Court has also issued a directive about notification of minimum wages for quarry workers in accordance with the awards of the Central Government Industrial Tribunal, Chandigarh.

Autonomous Corporation for Doordarshan and Akashvani

5343. PROF. MADHU DANDAVATE :

SHRI B. B. RAMAIAH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether in view of the criticism that Mass media like Doordarshan and Akashvani are being misused, Government will review their attitude to the recommendations of the Verghese Committee and entrust the management of Doordarshan and Akashvani to an autonomous corporation; and

(b) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) and (b). Clear guidelines have been given to the Media that they should be guided by objectivity and fair play and that representation of different view points should be their aim. The Media are complying with these guidelines. Moreover, both the Media enjoy freedom and functional autonomy in all professional aspects.

In view of the above, it is not considered necessary to review the decision that AIR and Doordarshan need not be converted as autonomous corporation.